

[English]

SHRI JANARDHANA POOJARY: Sir, the question relates to Syndicate Bank. If the hon. Member gives some other notice regarding this question, I will answer.

[Translation]

SHRI ANADI CHARAN DAS: Mr. Speaker, Sir, I think it is the Government's policy to protect the Scheduled Castes and Scheduled Tribes and in this connection, the Department of Personnel has been issuing necessary directives from time to time. However, in spite of all this, the Syndicate Bank is not following these directives. What are the reasons thereof? Again, when the reservation policy is being followed in other sectors of the Government of India and in all the banks, then why cannot the same be followed by the Syndicate Bank as well? If the directives of the Government are not followed, how will the Scheduled Castes and Scheduled Tribes make progress? What were the reasons behind not following the directives?

[English]

SHRI JANARDHANA POOJARY: Sir, according to Syndicate Bank, they were following the reservation policy which was introduced on 1.6.1978. But it has been challenged in the Supreme Court. I am not in a position to go into any technicalities.

Intensive Monitoring System for 20-Point Programme

*144. SHRI N. TOMBI SINGH: Will the Minister of PROGRAMME IMPLEMENTATION be pleased to state:

(a) whether Union Government propose to have a more intensive monitoring system at the State and lower levels to ensure that targets under 20-Point Programmes are fully achieved;

(b) whether a system of physical inspection would also be evolved; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING AND MINISTER OF STATE IN THE MINISTRY OF PROGRAMME IMPLEMENTATION (SHRI SUKH RAM): (a) Yes, Sir.

(b) It has been suggested to the concerned Central Ministries to introduce the scheme of Concurrent Evaluation of the implementation of various items under the 20-Point Programme. The Department of Rural Development have already introduced this scheme in respect of Integrated Rural Development Programme and Rural Water Supply.

(c) A Monitoring Manual for monitoring the 20-Point Programme from village/block to the State level has been prepared for guidance of State Governments and Union Territory Administrations.

SHRI N. TOMBI SINGH: Sir, in view of the fact that the 20-Point Programme has been introduced rather a decade ago and also in view of the fact that an unfortunate notion has been created all over the country that the implementation of the 20-Point Programme has fallen into unsafe hands, which have no conviction and no sense of commitment to the programme, I would like to appreciate the awareness—although little belated on the part of the Government—the Government requires closer and more intensive monitoring of the implementation. Now, Part (b) of the answer talks of a scheme of Concurrent Evaluation of the implementation. I would like to know certain broad details of this scheme, which seeks to make Concurrent Evaluation of the Programme. Also, the answer mentions that this has already been introduced in the Rural Development Ministry of the IRDP Programme. Whether any tangible results have been achieved by the introduction of this Scheme in this Ministry and why other Ministries have been left out of this. I would like to know from the hon. Minister whether any results on which action can

be taken has been discovered by the Government of the day.

SHRI SUKH RAM: There were complaints and the Members of this hon. House have also been agitating that the implementation of the 20-Point Programme is not upto the mark. That is the reason why under the direction of the Prime Minister a concurrent evaluation programme was introduced in the month of September, 1985. This involves about 29 independent research institutions. Eminent Scientists are also involved in the evaluation of this programme. If you want to know about the results, there have been findings of the concurrent evaluation group. I may tell you that this concurrent evaluation programme is applicable in case of IRDP and water supply. The Programme Implementation Ministry has already addressed all the nodal Ministries that they should undertake this concurrent evaluation programme. Some Ministries have already agreed to it apart from the Rural Ministry like the Health Ministry, Welfare Ministry and some other Ministries. We are pursuing this with other Ministries also. As far as the evaluation of the IRDP is concerned, they have submitted a report for one year expiring in September, 1986. This is about 58 per cent of the assisted families belong to the destitute group i.e. from Re. 1/- to Rs. 2265 and 41 per cent belong to the very very poor group. There is a long list with me. If the hon. Member insists, I may read out the whole list. Otherwise, I will send him a copy of the list.

MR. SPEAKER: Lay it on the Table of the House.

SHRI N. TOMBI SINGH: In part (c) it is mentioned that the monitoring manual is under preparation. I wonder whether this has been recently conceived or if it has been recently conceived, why so much time has been taken in the preparation of the monitoring manual in this respect? I appreciate the frank admission of the Government that the implementation of the 20-Point Programme has been miserable. I would like to know from the

Government whether the concurrent evaluation schemes and the monitoring manual will operate in combination to stop the paper jugglery on the 20-Point Programme. It has come to the notice of the Government as well as to the people concerned that so far the achievement in 20-Point Programme has been only on paper, because in the State Governments, particularly in the non-Congress ruled States and also in certain Congress ruled States, the bureaucracy has manipulated it in such a way that they have achieved high percentage of targets. But those targets are on paper only. The failure of the monitoring machinery has certainly come into the picture. Therefore, I would like to know what is the progress of the preparation of this monitoring manual, when will it be introduced at all the necessary levels and when will it stop this paper jugglery on the implementation of the 20-Point Programme?

SHRI SUKH RAM: Sir, the delay in printing of the monitoring manual was on account of the fact that the revised 20-Point Programme was introduced with effect from April of this financial Year, and now it will be issued to all the concerned in due course of time.

As far as the monitoring is concerned, there have been monitoring committees at the State level, presided over by the Chief Minister or the Chief Secretary, and there have been monitoring committees at the district and the block level also. Since the 20-Point Programme is vast and involves a number of agencies and the feed back has to be received from the grassroot level, it has to be coordinated at the district and the State level and then those policies of information have to be supplied to the Programme Implementation Ministry and the other nodal Ministries and they are compiled over there. As I told earlier, in view of certain complaints, this concurrent evaluation system has been introduced and this is a continuous process. Whatever defects come to the notice of the Government, necessary policy decision will be taken accordingly.

KUMARI MAMATA BANERJEE: Mr. Speaker, Sir, our Government is giving money for the 20-Point Programme but it is a matter of pity that my hungry State Government are digesting all the funds given by the Central Government. We are discussing matters like Bofors and Fairfax in this House but do you know that crores and crores of rupees have been misused and defalcated by the direct involvement of the State Government? Specially it has happened in Alipore Nazir-Khana and other treasuries in West Bengal. I do not know whether the Government is aware of it or not. I would like to know from the hon. Minister what steps he is going to take to probe this matter and whether he is going to set up a High-Power Committee to inquire into the matter, and secondly, why the Central Government is not monitoring this scheme directly. I want to know whether it is a Party's 20-Point Programme or it is a Government's 20-Point Programme. I want to know it from the hon. Minister... (*Interruptions*).

SHRI SUKH RAM: Sir, I did not receive and complaint from the official sources regarding misuse of funds by the West Bengal Government. But since the hon. Member has made a complaint about the misuse of funds in West Bengal, I will definitely look into the matter. If necessary, a High-Power Committee will be set up because the Centre contributes 37 per cent of the resources for this Programme... (*Interruptions*).

SHRI BHAGWAT JHA AZAD: Sir, the effective committee for the implementation of the Programme is at the district level where MPs./MLAs. are the members. Is it in the knowledge of the Minister that the meeting dates of this committee are very frequently changed? Minister comes by plane at 9.0'clock, meeting starts at ten and at one O'clock, it adjourns for lunch. The point is would you in the monitoring ask these committees to sit for full one day and on the next day they must go in the field to verify the actual assets that are created as a result of implementation. We have com-

plaints but those complaints—as I had once told the Prime Minister—if I write to the Chief Secretary and the Collector, from the Collector it would go to the same officer against whom I have complained. So, I want to know from the Minister whether any machinery is being created to verify the actual creation targets. Though the actual financial targets are fulfilled and put before the Prime Minister but the actual creation target is never fulfilled. The Committee expects the Executive Engineer to come before it but he never comes. We go from Delhi. He does not come and no action is taken. How do you propose to solve this problem? Every Member of Parliament is having this problem. Can you say how you will implement it?

SHRI SUKH RAM: I share the concern of the hon. Member. That is the reason why the meeting of the Chief Ministers was convened in 1985 and the Prime Minister addressed all the Chief Ministers and they discussed that there should be regular elections for the Panchayats and people representatives should be associated at all levels right from the district level up to the State level. Some of the States and the Planning Commission have been pursuing this. Some States have already set up Committees. There are State level committees, District level committees as the hon. Member has just now stated and the Members of Parliament and the M.L.As are associated in that and by and large the Minister of the District presides over this meeting. I have taken note of this fact that they do not devote sufficient time for the meeting. We will write to the State Government As you know these programmes are being implemented by the State Governments.

SHRI BHAGWAT JHA AZAD: The Minister is *de-jure* and the Collector is *de-facto*.

SHRI SUKH RAM: Whenever these programmes are implemented by the State Government, we will definitely again write to the State Government that they should

devote more time and whatever objectives have been fixed, they have to be achieved. That is why there has been monitoring at all levels and the Programmes Implementation Ministry is now vigorously monitoring all these programmes. Wherever any defect or drawback is noticed that is brought to the notice of the State Government and they are asked to improve their performance.

SHRI BHAGWAT JHA AZAD: We are grateful for sharing the concern.

[*Translation*]

SHRI SHRIPATI MISHRA: Mr. Speaker, Sir, Uttar Pradesh has stood first in the implementation of the 20-Point Programme in the country and Jaunpur district has topped the list in Uttar Pradesh. I want to know from the hon. Minister whether he will himself tour Jaunpur which has stood first in India and get a first hand report of the implementation of the various programmes and express his satisfaction over it and whether he will inform the House about the state of affairs in that district which has topped in the country?

SHRI BHAGWAT JHA AZAD: Mr. Speaker, Sir, it is very necessary to conduct a debate on this issue in this House.

[*English*]

On the modality and implementation of the Twenty-Point Programme, there should be a debate.

[*Translation*]

MR. SPEAKER:: You give it in writing and it will be done. It is for you to save time for it.

[*English*]

I have got no problem.

[*Translation*]

SHRI SUKH RAM: What the hon. Member has stated about Jaunpur, I will definitely collect information about it and if I get an opportunity to go there, I will certainly avail of that opportunity. I want to inform the hon. Member, that I toured the hill areas of Uttar Pradesh sometime back and I talked to the field level officers and the district level officers there to find out as to how the work is going on in those areas.

SC/ST Living below Poverty Line in M.P

*145. SHRI KAMMODILAL JATAV: Will the Minister of WELFARE be pleased to state:

(a) whether any survey has been conducted in Madhya Pradesh to ascertain the number of Scheduled Castes/Scheduled Tribes living below the poverty line; and

(b) if so, the measures being taken by Government to uplift these poor people and the amount of money proposed to be spent on these measures in the current financial year?

[*English*]

THE MINISTER OF STATE OF THE MINISTRY OF WELFARE (DR. RAJENDRA KUMARI BAJPAI): (a) No, Sir.

(b) According to the information furnished by Madhya Pradesh Government an amount of Rs. 9658.27 lakhs is proposed to be spent in the current year 1987-88 for poverty alleviation programmes under which 30 to 50 percent of beneficiaries will be from the SC/ST communities. The total proposed expenditure under Special Component Plan for Scheduled Castes and Tribal Sub Plan for Scheduled Tribes including Special Central Assistance will be Rs. 438 crores in M.P. in the current financial year which will also benefit the SC/STs below the poverty line. However, no separate figures for expenditure on SC/ST below poverty line are available.